

MR. SPEAKER : The question is :

"That in pursuance of Section 4(3) (f) of the Tea Act, 1953, read with rules 4(1) (b) and (5)(1) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Tea Board, subject to other provisions of the said act and the Rules made thereunder."

*The motion was adopted.*

12.09 hrs.

[English]

SHRI P.C. CHACKO (Mukundapuram) : Mr. Speaker, Sir, I am grateful to you for giving me some time to raise a matter of great concern regarding the youth of this country.

Sir, the evil practice of ragging which is prevailing in the colleges, hostels and in the college campuses has become a matter of shame for the whole country. What is going on in the name of ragging is only uncivilized, anti-social and sadistic cruel activities leading to violence and sometimes murder. Sir, only the other day at Chennai, the only son of the Vice-Chancellor of the Madras University was brutally killed in a college hostel in the name of ragging. The perpetrators of this crime inflicted all kinds of injuries on the victim. After the victim fell unconscious, his hands were chopped off. His limbs were chopped off using the dissection tools and they were thrown off to a nearby canal. But the cruelty did not end there. His body was packed in a carton and that was put in a service bus.

Sir, in the name of ragging, the conduct of the students has become a matter of shame for the country. The Chief Minister of Tamil Nadu has come out openly with a statement that this will be dealt with strongly. We have had such statements in the past, but they vanish in the air in course of time. There is no law at present in the country prohibiting these things. I know many students who are physically handicapped, who are mentally derailed, who are victims of these kinds of atrocities and are surviving as the living examples of these barbaric atrocities.

Sir, I urge upon the Government to bring in a Bill in this Parliament to ban ragging totally in the country and to implement it with all the power at the command of the Government.

Sir, exemplary punishment is the only deterrent factor for the time being. So, the people who are involved in this sort of crime should be dismissed from colleges and exemplary punishment should be given to them. I

beg through you, Sir, to take an appropriate action in consultation with the State Government in this matter.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, we give our unanimous support...*(Interruptions)*

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Speaker, Sir, I would like to draw the attention of the House to a very important issue prevailing in Andaman and Nicobar Islands.

As you know, Andaman and Nicobar Islands, being the Union Territory, the administration is run by the Government of India through an Administrator. For the last one year there has been no regular Administrator. Once the Lt. Governor of Pondicherry was looking after the responsibilities of administration and thereafter perhaps the Governor of Tamil Nadu is looking into it.

Now, recently, the Government of India, Ministry of Environment and Forests have issued a direction by which no sea sand or stone quarry work can be done in Andaman and Nicobar Islands. For any development work, any construction work like construction of a school building, hospital, houses etc., sand and stone has to be taken from the mainland. So, today, the entire development activities, construction work, etc. have been stopped. That means whatever the money has been allocated for this year's development work, major portion of that amount will have to be refunded back and hence no development work can be undertaken because of this order.

I had a meeting with the Minister of Environment and Forests. He also assured me that he would do something. But, unfortunately, no tangible result has been seen till today. I talked to the hon. Prime Minister. I have written to everybody. I tried to explore the possibilities of the good sense of the Government, but I failed. Thereafter, this House is the only forum, as these small and tiny islands are fully dependent on the mainland of India and dependent on this Parliament. We have no Assembly; we have nothing where we can ventilate our grievances.

Sir, your goodself have also visited the Islands, many of the eminent Members of this House and former Prime Ministers have visited the Islands. I seek all your support in this matter so that the work should be started immediately without any delay. The work should not be hampered and the people should not suffer in that part of the country...*(Interruptions)*

MR. SPEAKER : The Minister of Parliamentary Affairs may convey it to the Home Ministry.

*(Interruptions)*

MR. SPEAKER : Dr. Ramesh Chand Tomar.

SHRI HANNAN MOLLAH (Uluberia) : Sir, the Union Territories are never discussed in the House...*(Interruptions)* We demand that a special discussion under rule 193 should be allowed so that all parties can participate in the debate and can express their